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Minutes of M.No.35/10 held on 01.12.2009 of Norms Committee (NC-I)
(DES.I Section)

The meeting No. 35/10 of the Norms Committee (NC-I) for the licensing year 2009-2010 was held on 01.12.2009 under the Chairmanship of Shri A. Komu, Addl. Director General of Foreign Trade to consider the applications under Duty Exemption / Remission Schemes (Chapter-4) of Foreign Trade Policy 2004–2009 / Handbook of Procedure Volume-I. The following Members of the Committee were present in the meeting: -

Sl.No	Name of the representatives & their Designation	Room No.	Telephone No.	Deptt.
1.	Sh B. C. Nayak. D.O.	475	23062635	DHI, U.B.
2.	Sh S.K. Jain, D.O.	429A	23063321 Extn.3318	DIPP, U.B.
3.	Sh. B.D. Ghosh, Jt. IA	399	23063355	M/o Steel, U.B.
4.	Sh. A.K. Mishra, AIA			M/o Steel, U.B.
5.	Sh. K.K. Funda, Asstt. Dir. (Mech)	736A		DC(MSME),N.B.
6.	Sh. Ramavatar Meena, FTDO	404	23061562 Ext.265	DGFT, U.B.

The Committee considered the individual cases of the agenda of this meeting generated through the online system of NIC and some manual cases and the decision taken thereon were as under: -

1	Case No.:13/35/80-ALC2/2009	Party Name:TECHNOVA IMAGING SYSTEMS PVT. LTD.,	Meet No/Date:35/80-ALC2/2009 01.12.2009	Status:Case approved
	HQ File :01/80/050/00529/AM10/	RLA File :03/95/040/00272/AM10/	Lic.No/Date:0310535352 26.08.2009	
	Decision : The Committee noted that norms for the similar authorization heaving same import and export items for the applicant firm was ratified by the NC in meeting No. 53/09 held on 31.03.2009 vide case No. 31/46/80-ALC2/2008. The Committee, accordingly, decided to ratify the norms in respect of the subject advance authorization as per earlier decision as under:- 1. Quantity of import item at Sl.No. 1 may be allowed on net + 5% wastage. 2. Aggregate value of import item at Sl.No. 2 to 7 is restricted to 2% of FOB value of exports. 3. Item No. 8 may be allowed as per packing policy. The Regional Authority may take necessary action accordingly.			

2	Case No.:6/35/80-ALC2/2009	Party Name:GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:35/80-ALC2/2009 01.12.2009	Status:Case deferred
	HQ File :01/80/050/00522/AM10/	RLA File :03/94/040/00528/AM10/	Lic.No/Date:0310539241 24.09.2009	Defer Date: 19.01.2010
	Decision : On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 19.01.2010:- 1. Information in respect of Sl. Nos. 3, 4, 5, 6 & 9 of Standard Deficiency Format. 2. Quantities of import items in Nos./ meters.			

3	Case No.:7/35/80-ALC2/2009	Party Name:HAWA VALVES (INDIA) PVT. LTD.	Meet No/Date:35/80-ALC2/2009 01.12.2009	Status:Case approved
	HQ File :01/80/050/00523/AM10/	RLA File :03/94/040/00561/AM10/	Lic.No/Date:0310541580 23.10.2009	
	Decision : The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization as per General Note No.4 for Engineering Product. The Regional Authority may take necessary action accordingly.			

4	Case No.:39/35/80-ALC2/2009	Party Name:NISHOTECH SYSTEMS PVT.LTD.	Meet No/Date:35/80-ALC2/2009 01.12.2009	Status:Case approved
	HQ File :01/80/050/00555/AM10/	RLA File :03/95/040/00474/AM10/	Lic.No/Date:0310543488 30.10.2009	
	Decision : The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization on net-to-net basis. The Regional Authority may take necessary action accordingly.			

5	Case No.:20/35/80-ALC2/2009	Party Name:KUVAWALA DRILL-EQUIP	Meet No/Date:35/80-ALC2/2009 01.12.2009	Status:Case deferred
	HQ File :01/80/050/00536/AM10/	RLA File :03/94/040/00647/AM10/	Lic.No/Date:0310544078 05.11.2009	Defer Date: 19.01.2010
	Decision : The Committee noted that the Regional Authority neither forwarded the hardcopy of firm's application nor reported the status of the case. The Committee, therefore, decided to remind RA with a copy to firm to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e. DHI for examination and submission of comments. The case may be relisted on 19.01.2010.			

6	Case No.:21/35/80-ALC2/2009	Party Name:TECHNOVA IMAGING SYSTEMS PVT. LTD.,	Meet No/Date:35/80-ALC2/2009 01.12.2009	Status:Case approved
	HQ File :01/80/050/00537/AM10/	RLA File :03/95/040/00435/AM10/	Lic.No/Date:0310544058 05.11.2009	
	Decision : The Committee noted that norms for the similar authorization heaving same import and export items for the applicant firm was ratified by the NC in meeting No. 53/09 held on 31.03.2009 vide case No. 31/46/80-ALC2/2008. The Committee, accordingly, decided to ratify the norms in respect of the subject advance authorization as per earlier decision as under:- 1. Quantity of import item at Sl.No. 1 may be allowed on net + 5% wastage. 2. Aggregate value of import item at Sl.No. 2 to 7 is restricted to 2% of FOB value of exports. 3. Item No. 8 may be allowed as per packing policy. The Regional Authority may take necessary action accordingly.			

7	Case No.:22/35/80-ALC2/2009	Party Name:TECHNOVA IMAGING SYSTEMS PVT. LTD.,	Meet No/Date:35/80-ALC2/2009 01.12.2009	Status:Case approved
	HQ File :01/80/050/00538/AM10/	RLA File :03/95/040/00479/AM10/	Lic.No/Date:0310544155 05.11.2009	
	Decision : The Committee noted that norms for the similar authorization heaving same import and export items for the applicant firm was ratified by the NC in meeting No. 53/09 held on 31.03.2009 vide case No. 31/46/80-ALC2/2008. The Committee, accordingly, decided to ratify the norms in respect of the subject advance authorization as per earlier decision as under:- 1. Quantity of import item at Sl.No. 1 may be allowed on net + 5% wastage. 2. Aggregate value of import item at Sl.No. 2 to 7 is restricted to 2% of FOB value of exports. 3. Item No. 8 may be allowed as per packing policy. The Regional Authority may take necessary action accordingly.			

8	Case No.:37/35/80-ALC2/2009	Party Name:BLUE STAR LTD.	Meet No/Date:35/80-ALC2/2009 01.12.2009	Status:Case deferred
	HQ File :01/80/050/00553/AM10/	RLA File :03/94/040/00776/AM09/	Lic.No/Date:0310544095 05.11.2009	Defer Date: 19.01.2010
	Decision :The representative of the DIPP informed the Committee that they received the firm's application on 30.11.2009 and case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 19.01.2010.			

9	Case No.:40/35/80-ALC2/2009	Party Name:PREGNA INTERNATIONAL LTD.	Meet No/Date:35/80-ALC2/2009 01.12.2009	Status:Case deferred
	HQ File :01/80/050/00556/AM10/	RLA File :03/95/040/00273/AM10/	Lic.No/Date:0310544162 05.11.2009	Defer Date: 19.01.2010
	Decision :On the recommendation of the representative of DC(MSME) present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 19.01.2010:- 1. Information in respect of Sl.No.3,4,5 & 11 of the Standard Deficiency Format.			

10	Case No.:41/35/80-ALC2/2009	Party Name:GEA BGR ENERGY SYSTEM INDIA LIMITED	Meet No/Date:35/80-ALC2/2009 01.12.2009	Status:Case deferred
	HQ File :01/80/050/00557/AM10/	RLA File :04/24/040/00185/AM10/	Lic.No/Date:0410109109 06.11.2009	Defer Date: 19.01.2010
	Decision : The representative of the DHI informed the Committee that they received the firm's application on 30.11.2009 and case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 19.01.2010.			

11	Case No.:42/35/80-ALC2/2009	Party Name:PRABHA EXPORTS(P) LTD	Meet No/Date:35/80-ALC2/2009 01.12.2009	Status:Case deferred
	HQ File :01/80/050/00558/AM10/	RLA File :03/95/040/00466/AM10/	Lic.No/Date:0310544453 06.11.2009	Defer Date: 19.01.2010
	Decision : The representative of the DHI informed the Committee that they received the firm's application on 30.11.2009 and case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 19.01.2010.			

12	Case No.:43/35/80-ALC2/2009	Party Name:PRABHA EXPORTS(P) LTD	Meet No/Date:35/80-ALC2/2009 01.12.2009	Status:Case deferred
	HQ File :01/80/050/00559/AM10/	RLA File :03/95/040/00467/AM10/	Lic.No/Date:0310544454 06.11.2009	Defer Date: 19.01.2010
	Decision : The representative of the DHI informed the Committee that they received the firm's application on 30.11.2009 and case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 19.01.2010.			

13	Case No.:36/35/80-ALC2/2009	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:35/80-ALC2/2009 01.12.2009	Status:Case deferred
	HQ File :01/80/050/00552/AM10/	RLA File :04/24/040/00157/AM10/	Lic.No/Date:0410109323 11.11.2009	Defer Date: 19.01.2010

Decision : The representative of the DHI informed the Committee that they received the firm's application on 30.11.2009 and case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 19.01.2010.

14	Case No.:1/35/80-ALC2/2009	Party Name:S.P.M(INDIA) LTD.,	Meet No/Date:35/80-ALC2/2009 01.12.2009	Status:Case reverted back to RA
	HQ File :01/80/050/00517/AM10/	RLA File :07/21/040/00733/AM10/	Lic.No/Date:0710068230 12.11.2009	
	Decision : The Committee noted that firm's application has not been received so far. However, according to online data, items of import appear to be covered in GN-4 for the Engineering Products. The Committee accordingly decided to revert back the case to concerned Regional Authority without any examination for taking appropriate decision in terms of Policy Circular No. 20 dt. 05.12.2007. The Regional Authority may take necessary action accordingly.			

15	Case No.:2/35/80-ALC2/2009	Party Name:D.D.ENTERPRISES,	Meet No/Date:35/80-ALC2/2009 01.12.2009	Status:Case reverted back to RA
	HQ File :01/80/050/00518/AM10/	RLA File :31/21/040/00229/AM10/	Lic.No/Date:3110040613 12.11.2009	
	Decision : The Committee noted that firm's application has not been received so far. However, according to online data, items of import appear to be covered in GN-4 for the Engineering Products. The Committee accordingly decided to revert back the case to concerned Regional Authority without any examination for taking appropriate decision in terms of Policy Circular No. 20 dt. 05.12.2007. The Regional Authority may take necessary action accordingly.			

16	Case No.:3/35/80-ALC2/2009	Party Name:ALFA LAVAL (INDIA)LIMITED	Meet No/Date:35/80-ALC2/2009 01.12.2009	Status:Case reverted back to RA
	HQ File :01/80/050/00519/AM10/	RLA File :31/21/040/00230/AM10/	Lic.No/Date:3110040639 12.11.2009	
	Decision : The Committee noted that firm's application has not been received so far. However, according to online data, items of import appear to be covered in GN-4 for the Engineering Products. Apart from components, spares can be allowed as per Policy for Spares. The Committee accordingly decided to revert back the case to concerned Regional Authority without any examination for taking appropriate decision in terms of Policy Circular No. 20 dt. 05.12.2007. The Regional Authority may take necessary action accordingly.			

17	Case No.:4/35/80-ALC2/2009	Party Name:ZINSER TEXTILE SYSTEMS PVT. LTD.	Meet No/Date:35/80-ALC2/2009 01.12.2009	Status:Case deferred
	HQ File :01/80/050/00520/AM10/	RLA File :03/95/040/00505/AM10/	Lic.No/Date:0310545288 12.11.2009	Defer Date: 19.01.2010
	Decision : The Committee noted that the Regional Authority neither forwarded the hardcopy of firm's application nor reported the status of the case. The Committee, therefore, decided to remind RA with a copy to firm to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e. DHI for examination and submission of comments. The case may be relisted on 19.01.2010.			

18	Case No.:5/35/80-ALC2/2009	Party Name:SYNTHESIS WINDING TECHNOLOGIES PVT.LTD.,	Meet No/Date:35/80-ALC2/2009 01.12.2009	Status:Case reverted back to RA
	HQ File :01/80/050/00521/AM10/	RLA File :07/24/040/00309/AM10/	Lic.No/Date:0710068283 13.11.2009	
	Decision : The Committee noted that firm's application has not been received so far. However, according to online data, items of import appear to be covered in GN-4 for the Engineering Products. The Committee accordingly decided to revert back the case to concerned Regional Authority without any examination for taking appropriate decision in terms of Policy Circular No. 20 dt. 05.12.2007. The Regional Authority may take necessary action accordingly.			

19	Case No.:8/35/80-ALC2/2009	Party Name:A RAYMOND FASTENERS INDIA PRIVATE LIMITED	Meet No/Date:35/80-ALC2/2009 01.12.2009	Status:Case deferred
	HQ File :01/80/050/00524/AM10/	RLA File :31/24/040/00158/AM10/	Lic.No/Date:3110040658 13.11.2009	Defer Date: 19.01.2010
	Decision : The Committee noted that the Regional Authority neither forwarded the hardcopy of firm's application nor reported the status of the case. The Committee, therefore, decided to remind RA with a copy to firm to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e. DC(MSME) & DHI for examination and submission of comments. The case may be relisted on 19.01.2010.			

20	Case No.:9/35/80-ALC2/2009	Party Name:HONEYWELL TURBO (INDIA) PVT.LTD	Meet No/Date:35/80-ALC2/2009 01.12.2009	Status:Case reverted back to RA
	HQ File :01/80/050/00525/AM10/	RLA File :31/21/040/00233/AM10/	Lic.No/Date:3110040670 13.11.2009	
	Decision : The Committee noted that firm's application has not been received so far. However, according to online data, items of import appear to be covered in GN-4 for the Engineering Products. The Committee accordingly decided to revert back the case to concerned Regional Authority without any examination for taking appropriate decision in terms of Policy Circular No. 20 dt. 05.12.2007. The Regional Authority may take necessary action accordingly.			

21	Case No.:10/35/80-ALC2/2009	Party Name:EATON FLUID POWER LTD	Meet No/Date:35/80-ALC2/2009 01.12.2009	Status:Case reverted back to RA
	HQ File :01/80/050/00526/AM10/	RLA File :31/24/040/00151/AM10/	Lic.No/Date:3110040677 17.11.2009	
	Decision : The Committee noted that firm's application has not been received so far. However, according to online data, items of import appear to be covered in GN-4 for the Engineering Products. The Committee accordingly decided to revert back the case to concerned Regional Authority without any examination for taking appropriate decision in terms of Policy Circular No. 20 dt. 05.12.2007. The Regional Authority may take necessary action accordingly.			

22	Case No.:11/35/80-ALC2/2009	Party Name:DEE DEVELOPMENT ENGINEERS PVT. LTD.	Meet No/Date:35/80-ALC2/2009 01.12.2009	Status:Case deferred
	HQ File :01/80/050/00527/AM10/	RLA File :05/23/040/00097/AM10/	Lic.No/Date:0510252732 17.11.2009	Defer Date: 19.01.2010
	Decision : The representative of the DIPP informed the Committee that they received the firm's application on 30.11.2009 and case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 19.01.2010.			

23	Case No.:12/35/80-ALC2/2009	Party Name:CEEYES METAL ENGINEERING P LTD	Meet No/Date:35/80-ALC2/2009 01.12.2009	Status:Case reverted back to RA
	HQ File :01/80/050/00528/AM10/	RLA File :04/24/040/00175/AM10/	Lic.No/Date:0410109454 17.11.2009	
	Decision : The Committee noted that firm's application has not been received so far. However, according to online data, items of import appear to be covered in GN-4 for the Engineering Products. The Committee accordingly decided to revert back the case to concerned Regional Authority without any examination for taking appropriate decision in terms of Policy Circular No. 20 dt. 05.12.2007. The Regional Authority may take necessary action accordingly.			

24	Case No.:14/35/80-ALC2/2009	Party Name:INVENSYS INDIA PVT., LTD.,	Meet No/Date:35/80-ALC2/2009 01.12.2009	Status:Case reverted back to RA
	HQ File :01/80/050/00530/AM10/	RLA File :03/94/040/00691/AM10/	Lic.No/Date:0310546149 17.11.2009	
	Decision : The Committee noted that firm's application has not been received so far. However, according to online data, items of import appear to be covered in GN-4 for the Engineering Products. The Committee accordingly decided to revert back the case to concerned Regional Authority without any examination for taking appropriate decision in terms of Policy Circular No. 20 dt. 05.12.2007.			

The Regional Authority may take necessary action accordingly.

25	Case No.:15/35/80-ALC2/2009	Party Name:PRABHA EXPORTS(P) LTD	Meet No/Date:35/80-ALC2/2009 01.12.2009	Status:Case deferred
	HQ File :01/80/050/00531/AM10/	RLA File :03/95/040/00518/AM10/	Lic.No/Date:0310546300 18.11.2009	Defer Date: 19.01.2010
	Decision : The Committee noted that the Regional Authority neither forwarded the hardcopy of firm's application nor reported the status of the case. The Committee, therefore, decided to remind RA with a copy to firm to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e. DHI for examination and submission of comments. The case may be relisted on 19.01.2010.			

26	Case No.:16/35/80-ALC2/2009	Party Name:TRUMAC ENGINEERING CO PVT LTD.	Meet No/Date:35/80-ALC2/2009 01.12.2009	Status:Case deferred
	HQ File :01/80/050/00532/AM10/	RLA File :03/95/040/00405/AM10/	Lic.No/Date:0310546344 18.11.2009	Defer Date: 19.01.2010
	Decision : The Committee noted that the Regional Authority neither forwarded the hardcopy of firm's application nor reported the status of the case. The Committee, therefore, decided to remind RA with a copy to firm to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e. DHI for examination and submission of comments. The case may be relisted on 19.01.2010.			

27	Case No.:17/35/80-ALC2/2009	Party Name:INTERPLEX ELECTRONICS INDIA PVT.LTD.,	Meet No/Date:35/80-ALC2/2009 01.12.2009	Status:Case deferred
	HQ File :01/80/050/00533/AM10/	RLA File :07/24/040/00271/AM10/	Lic.No/Date:0710068414 19.11.2009	Defer Date: 19.01.2010
	Decision : The Committee noted that the Regional Authority neither forwarded the hardcopy of firm's application nor reported the status of the case. The Committee, therefore, decided to remind RA with a copy to firm to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e. DIPP for examination and submission of comments. The case may be relisted on 19.01.2010.			

28	Case No.:18/35/80-ALC2/2009	Party Name:THE SARASWATI INDUSTRIAL SYNDICATE LTD.	Meet No/Date:35/80-ALC2/2009 01.12.2009	Status:Case deferred
	HQ File :01/80/050/00534/AM10/	RLA File :05/24/040/00353/AM10/	Lic.No/Date:0510252912 19.11.2009	Defer Date: 19.01.2010
	Decision : The Committee noted that the Regional Authority neither forwarded the hardcopy of firm's application nor reported the status of the case. The Committee, therefore, decided to remind RA with a copy to firm to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e. DIPP for examination and submission of comments. The case may be relisted on 19.01.2010.			

29	Case No.:19/35/80-ALC2/2009	Party Name:BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL	Meet No/Date:35/80-ALC2/2009 01.12.2009	Status:Case deferred
	HQ File :01/80/050/00535/AM10/	RLA File :05/23/040/00099/AM10/	Lic.No/Date:0510252923 19.11.2009	Defer Date: 19.01.2010
	Decision : The representative of the DHI informed the Committee that they received the firm's application on 30.11.2009 and case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 19.01.2010.			

30	Case No.:23/35/80-ALC2/2009	Party Name:INGERSOLL-RAND (INDIA) LIMITED	Meet No/Date:35/80-ALC2/2009 01.12.2009	Status:Case reverted back to RA
	HQ File :01/80/050/00539/AM10/	RLA File :03/94/040/00707/AM10/	Lic.No/Date:0310546641 19.11.2009	
	Decision : The Committee noted that firm's application has not been received so far. However, according to online data, items of import appear to be covered in GN-4 for the Engineering Products. The Committee accordingly decided to revert back the case to concerned Regional Authority without any examination for taking appropriate decision in terms of Policy Circular No. 20 dt. 05.12.2007. The Regional Authority may take necessary action accordingly.			

31	Case No.:24/35/80-ALC2/2009	Party Name:A RAYMOND FASTENERS INDIA PRIVATE LIMITED	Meet No/Date:35/80-ALC2/2009 01.12.2009	Status:Case deferred
	HQ File :01/80/050/00540/AM10/	RLA File :31/24/040/00159/AM10/	Lic.No/Date:3110040728 19.11.2009	Defer Date: 19.01.2010
	Decision : The Committee noted that the Regional Authority neither forwarded the hardcopy of firm's application nor reported the status of the case. The Committee, therefore, decided to remind RA with a copy to firm to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e. DHI for examination and submission of comments. The case may be relisted on 19.01.2010.			

32	Case No.:25/35/80-ALC2/2009	Party Name:LION HOLDINGS PVT. LIMITED	Meet No/Date:35/80-ALC2/2009 01.12.2009	Status:Case deferred
	HQ File :01/80/050/00541/AM10/	RLA File :05/23/040/00103/AM10/	Lic.No/Date:0510253040 20.11.2009	Defer Date: 19.01.2010
	Decision : The Committee noted that the Regional Authority neither forwarded the hardcopy of firm's application nor reported the status of the case. The Committee, therefore, decided to remind RA with a copy to firm to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e. DC(MSME) for examination and submission of comments. The case may be relisted on 19.01.2010.			

	Case No.:26/35/80-ALC2/2009	Party Name:KONE ELEVATOR INDIA PVT LTD		Status:Case deferred
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33			Meet No/Date:35/80-ALC2/2009 01.12.2009	
	HQ File :01/80/050/00542/AM10/	RLA File :04/24/040/00200/AM10/	Lic.No/Date:0410109516 20.11.2009	Defer Date: 19.01.2010
	Decision : The Committee noted that the Regional Authority neither forwarded the hardcopy of firm's application nor reported the status of the case. The Committee, therefore, decided to remind RA with a copy to firm to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e. DIPP for examination and submission of comments. The case may be relisted on 19.01.2010.			

34	Case No.:27/35/80-ALC2/2009	Party Name:KERN-LIEBERS SPRINGS & STAMPINGS PVT.LTD,	Meet No/Date:35/80-ALC2/2009 01.12.2009	Status:Case deferred
	HQ File :01/80/050/00543/AM10/	RLA File :07/24/040/00300/AM10/	Lic.No/Date:0710068448 20.11.2009	Defer Date: 19.01.2010
	Decision : The Committee noted that the Regional Authority neither forwarded the hardcopy of firm's application nor reported the status of the case. The Committee, therefore, decided to remind RA with a copy to firm to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e. DHI for examination and submission of comments. The case may be relisted on 19.01.2010.			

35	Case No.:28/35/80-ALC2/2009	Party Name:VIDYUT METALLICS PVT. LTD	Meet No/Date:35/80-ALC2/2009 01.12.2009	Status:Case deferred
	HQ File :01/80/050/00544/AM10/	RLA File :03/95/040/00406/AM10/	Lic.No/Date:0310546690 20.11.2009	Defer Date: 19.01.2010
	Decision : The Committee noted that the Regional Authority neither forwarded the hardcopy of firm's application nor reported the status of the case. The Committee, therefore, decided to remind RA with a copy to firm to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e. DIPP for examination and submission of comments. The case may be relisted on 19.01.2010.			

36	Case No.:29/35/80-ALC2/2009	Party Name:BECTON DICKINSON INDIA PRIVATE LIMITED	Meet No/Date:35/80-ALC2/2009 01.12.2009	Status:Case deferred
	HQ File :01/80/050/00545/AM10/	RLA File :05/23/040/00104/AM10/	Lic.No/Date:0510253123 23.11.2009	Defer Date: 19.01.2010
	Decision : The Committee noted that the Regional Authority neither forwarded the hardcopy of firm's application nor reported the status of the case. The Committee, therefore, decided to remind RA with a copy to firm to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e. DC(MSME) for examination and submission of comments. The case may be relisted on 19.01.2010.			

	Case No.:30/35/80-ALC2/2009	Party Name:ROCKWELL AUTOMATION INDIA PRIVATE LIMITED	Meet No/Date:35/80-ALC2/2009 01.12.2009	Status:Case reverted back to RA
	HQ File :01/80/050/00546/AM10/	RLA File :05/24/040/00370/AM10/	Lic.No/Date:0510253154 23.11.2009	

37	Decision : The Committee noted that firm's application has not been received so far. However, according to online data, items of import appear to be covered in GN-4 for the Engineering Products. The Committee accordingly decided to revert back the case to concerned Regional Authority without any examination for taking appropriate decision in terms of Policy Circular No. 20 dt. 05.12.2007. The Regional Authority may take necessary action accordingly.		
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38	Case No.:31/35/80-ALC2/2009	Party Name:ADLER MEDIEQUIP PRIVATE LIMITED.,	Meet No/Date:35/80-ALC2/2009 01.12.2009	Status:Case deferred
	HQ File :01/80/050/00547/AM10/	RLA File :03/94/040/00617/AM10/	Lic.No/Date:0310547017 23.11.2009	Defer Date: 19.01.2010
	Decision : The Committee noted that the Regional Authority neither forwarded the hardcopy of firm's application nor reported the status of the case. The Committee, therefore, decided to remind RA with a copy to firm to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e. DIPP for examination and submission of comments. The case may be relisted on 19.01.2010.			

39	Case No.:32/35/80-ALC2/2009	Party Name:MOTHERSON SUMI SYSTEMS LTD	Meet No/Date:35/80-ALC2/2009 01.12.2009	Status:Case deferred
	HQ File :01/80/050/00548/AM10/	RLA File :05/24/040/00374/AM10/	Lic.No/Date:0510253208 24.11.2009	Defer Date: 19.01.2010
	Decision : The Committee noted that the Regional Authority neither forwarded the hardcopy of firm's application nor reported the status of the case. The Committee, therefore, decided to remind RA with a copy to firm to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e. DC(MSME) for examination and submission of comments. The case may be relisted on 19.01.2010.			

40	Case No.:33/35/80-ALC2/2009	Party Name:FRICK INDIA LIMITED	Meet No/Date:35/80-ALC2/2009 01.12.2009	Status:Case reverted back to RA
	HQ File :01/80/050/00549/AM10/	RLA File :05/23/040/00074/AM10/	Lic.No/Date:0510253211 24.11.2009	
	Decision : The Committee noted that firm's application has not been received so far. However, according to online data, items of import appear to be covered in GN-4 for the Engineering Products. The Committee accordingly decided to revert back the case to concerned Regional Authority without any examination for taking appropriate decision in terms of Policy Circular No. 20 dt. 05.12.2007. The Regional Authority may take necessary action accordingly.			

	Case No.:34/35/80-ALC2/2009	Party Name:FRICK INDIA LIMITED	Meet No/Date:35/80-ALC2/2009 01.12.2009	Status:Case reverted back to RA
	HQ File :01/80/050/00550/AM10/	RLA File :05/23/040/00081/AM10/	Lic.No/Date:0510253212 24.11.2009	

41	Decision : The Committee noted that firm's application has not been received so far. However, according to online data, items of import appear to be covered in GN-4 for the Engineering Products. The Committee accordingly decided to revert back the case to concerned Regional Authority without any examination for taking appropriate decision in terms of Policy Circular No. 20 dt. 05.12.2007. The Regional Authority may take necessary action accordingly.
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42	Case No.:35/35/80-ALC2/2009	Party Name:TETRA PAK INDIA PVT LIMITED	Meet No/Date:35/80-ALC2/2009 01.12.2009	Status:Case reverted back to RA
	HQ File :01/80/050/00551/AM10/	RLA File :31/24/040/00156/AM10/	Lic.No/Date:3110040781 24.11.2009	
	Decision : The Committee noted that firm's application has not been received so far. However, according to online data, items of import appear to be covered in GN-4 for the Engineering Products. The Committee accordingly decided to revert back the case to concerned Regional Authority without any examination for taking appropriate decision in terms of Policy Circular No. 20 dt. 05.12.2007. The Regional Authority may take necessary action accordingly.			

43	Case No.:38/35/80-ALC2/2009	Party Name:KENT INTROL PRIVATE LIMITED	Meet No/Date:35/80-ALC2/2009 01.12.2009	Status:Case reverted back to RA
	HQ File :01/80/050/00554/AM10/	RLA File :31/24/040/00133/AM10/	Lic.No/Date:3110040795 24.11.2009	
	Decision : The Committee noted that firm's application has not been received so far. However, according to online data, items of import appear to be covered in GN-4 for the Engineering Products. The Committee accordingly decided to revert back the case to concerned Regional Authority without any examination for taking appropriate decision in terms of Policy Circular No. 20 dt. 05.12.2007. The Regional Authority may take necessary action accordingly.			

Case No. A - 07	M/s. Titanor Components Ltd.,	HQ F.No.01/81/50/00411/AM05/DES.I	Lic.No. & Date
Meeting No.35/10		RA F.No.17/24/040/00012/AM05	1710000842
Date: 01.12.2009		Revision of norms	dt.13.08.2004

The representative of the DIPP informed the Committee that they received the firm's application and case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 19.01.2010.

Case No. A/R-110	M/s. Bharat Heavy Electricals LTd., Bhopal	HQ F.No.01/80/50/00184/AM09/DES.I	Lic.No. & Date
Meeting No.35/10		RA F.No.11/24/040/00059/AM09	1110016748
Date: 01.12.2009		Revision of norms	dt.04.02.2008

The representative of the DHI informed the Committee that they received the firm's representation and case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 19.01.2010.

Case No. A/R-111	M/s. Dickinson Fowler Pvt. Ltd., Bangalore	HQ F.No.01/80/50/01584/AM06/DES.I	Lic.No. & Date 07100438505 dt.21.03.2006
Meeting No.35/10		RA F.No.07/24/040/01012/AM06	
Date: 01.12.2009		Revision of norms	

The representative of the DHI informed the Committee that they **have not** received the firm's representation. The Committee, therefore, decided to **forward the firm's representation to DHI for examination and submission of comments** and to relist the case on 19.01.2010.

Case No. A/R-112	M/s. BIO-TECH Vision Care Pvt. Ltd., Ahmedabad	HQ F.No.01/80/50/00225/AM09/DES.I	Lic.No. & Date 0810058752 dt.07.08.2006
Meeting No.35/10		RA F.No.08/24/040/00088/AM07	
Date:01.12.2009		Retification of norms	

The Committee reviewed the case for ratification of norms as the firm has forwarded their application. The firm vide its letter dt. 02.10.2009 informed that norms of the similar product has already been ratified by the NC-VII in its meeting No. 2A/AM09 held on 16.04.2008 vide case no. A-30 under file No. 01/85/162/00631/AM06/DES-VII. The Committee accordingly decided to advise concerned Regional Authority to apply the same norms quoted by the firm if the export & import items are same and **treat the case as ratified**.

The Regional Authority may take necessary action accordingly.

Case No. A/R-113	M/s. Sona Okegawa Precision Forgings LTd.,	F.No.01/81/50/00884/AM06/DES.I	Lic.No. & Date 0510175316 dt.27.01.2006
Meeting No.35/10		RA F.No.05/24/040/00842/AM06	
Date:01.12.2009		Revision of norms	

The Committee noted that subject case was transferred by NC-II for further examination by NC -I as the product is covered under ITC(HS) code 87089900. The representative of the DHI participating in NC-I has informed the Committee that he received the relevant documents and case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 19.01.2010.

Case No. A/R-114	M/s. Multitex Filtration Engineers Ltd.,	F.No.01/80/50/00916/AM09/DES.I	Lic.No. & Date 0510218436 dt.25.03.2008
Meeting No.35/10		RA F.No.05/24/040/00961/AM08	
Date: 01.12.2009		Revision of norms	

The representative of the DIPP informed the Committee that they received the firm's representation / reply on 30.11.2009 and case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 19.01.2010.

(B. C. Nayak D.O., DHI)
Member

(S.K. Jain, D.O., DIPPI)
Member

(K.K.Funda, Asstt. Dir.,DC(MSME))
Member

(A.K. Mishra, AIA, MOS)
Member

(B.D.Ghosh, Jt. IA, MOS)
Member

(A. Komu)
Chairman